

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
CP. No. 145/ND/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors.

Vs.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... Petitioner

.... Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 11.10.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR,
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Krishnendu Datta, Mr. C.Sumon Ready,
Mr. Sumanth Nookala, Mr. Arjun D. Singh, Advs.
For the Respondent(s): Mr. U. K Chaudhary, Sr. Adv., Mr. Nakul Gandhi &
Mr. Himanshu Vij, Mr. Utkarsh, Advs.

ORDER

Mr. Datta, learned counsel for the applicant states that requisite affidavit in terms of order dated 11.07.2018 shall be filed within two days with a copy in advance to the counsel opposite.

List for arguments on 30.11.2018.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)